

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
BRIGHT WESTECH SOLUTION PRIVATE LIMITED
RELEVANT PARTICULARS

1.	Name of corporate debtor	BRIGHT WESTECH SOLUTION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13/12/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Uttar Pradesh I
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U74993UP2017PTC099337
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 150/3, Daulatpur Pandeypur Near Awasthi Park, Varanasi, Uttar Pradesh -221001 Other Office at which books of account is maintained: C-23, Sector-85, Noida, Gautam Buddha Nagar, Uttar Pradesh-202140
6.	Insolvency commencement date in respect of corporate debtor	08 July 2026 (Copy of order received on 10 July 2026)
7.	Estimated date of closure of insolvency resolution process	04 January 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sapan Mohan Garg IBBI Reg. No.: IBBI/IPA-002/IP-N00315/2017-2018/10903
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: D-54, First Floor, Defence Colony, New Delhi 110024 Email: sapan10@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-621, 6 th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP – 201301 Email id: cirp.brightwestech@gmail.com
11.	Last date for submission of claims	24 July 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **BRIGHT WESTECH SOLUTION PRIVATE LIMITED 08 July 2026** (Copy of order received on 10 July 2026).

The creditors of **BRIGHT WESTECH SOLUTION PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **24 July 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. – **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Thanks & Regards,
Sapan Mohan Garg

Interim Resolution Professional

In the matter of Bright Westech Solution Private Limited

Regn. No.: IBBI/IPA-002/IP-N00315/2017-18/10903

Registered Address and email id with IBBI

D-54, 1st Floor, Defence Colony, New Delhi - 110024

Email Id: sapan10@yahoo.com;

AFA valid up to 31-Dec-2026

Date: 11-07-2026

Place: Delhi

Process specific address for correspondence:

C- 621, 6th Floor, Tower C, IThum, Plot No. A-40, Sector 62, Noida, UP - 201301

Email id for correspondence: cirp.brightwestech@gmail.com



बैंक ऑफ बड़ौदा
Bank of Baroda

Main Branch Pilibhit, Kokara Building Puranagani
Distt. Pilibhit-262001 (U.P.) India
Phone : 8477009742, 8477001112 E-mail: pilibhit@bankofbaroda.com

Notice of Possession (For Immovable Property/ies)

(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the Authorised Officer of the Bank of Baroda under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated mention below, calling upon the Borrower/guarantor/mortgagor detail mention below to repay the amount mentioned in the notice** together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the Public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. Date of symbolic possession mention below.

The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of **Bank of Baroda, Main Branch Pilibhit** for an amount detail mention below and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment. The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. **Description of the Immovable Property charged to Bank of Baroda, name of the Borrower/guarantor/mortgagor, amount mention below.**

Sr No.	Name & Address of the Borrower /Guarnator/Mortgagor	Demand Notice Date & Amount /Possession Date	Details of Mortgage Property
1.	Borrower: M/s Lala Ram Kumar Agarwal represented by its Proprietor Ramesh Kumar Agarwal Address : Near Jatun Ka Chauraha Pilibhit, Distt Pilibhit Uttar Pradesh 262001 Prioprietor: Ramesh Kumar Agarwal Address: Near Jatun Ka Chauraha Pilibhit, Distt Pilibhit Uttar Pradesh 262001 Guarantor: Mr. Anuj Goel S/o Mr. Ramesh Kumar Agarwal Address: Moh Purnamal Pilibhit Distt Pilibhit 262001	Demand Notice Date 03.02.2026 Rs 57,505.87/- (Rupees Fifty Seven Lakh Sixty One Thousand Five Hundred Five and Eighty Seven Paise only) + Unapplied interest w.e.f. 26.01.2026 + Interest reversal + legal other charges and expenses (minus amount recovered after service of demand notice dated 03-02-2026) Possession Date 08.07.2026	Equitable Mortgage of Commercial Property situated at Moh Bagh Gulsher Khan Pargana Tehsil Distt Pilibhit admeasuring area 88.71 Sq Metre or 954.86 Sq feet in the name of Mr. Ramesh Chandra acquired through sale deed No 1682 registered on Dated 26.10.1962 at Bahi No 1 Zild No 406 Page no 180 to 182 in SR Office Pilibhit. Boundaries of The Property: East : House of Legal Heirs of Mr Puran Singh & Munna, West: Sadak Sarkari, North: Shop of Mr. Ramesh Chandra, South: Shop of Mr Umesh Chandra CERSAI-Id: 40006825571
Date: 08.07.2026		Place: Pilibhit	Authorised Officer, Bank Of Baroda



GRIHUM HOUSING FINANCE LIMITED

Registered Office: 6th Floor, B Building, Ganga Trueno, Lohagan, Pune, Maharashtra 411014

Whereas, the undersigned being the Authorised Officer of Grihuh Housing Finance Limited herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on this 6th Day of the July of the Year 2026. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Secured Creditor the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1	RESHMA GAUTAM, MUKESH KUMAR GAUTAM	All That Piece And Parcel Of House On Plot No-14-A, Built On Part Of Kharsa No-350, Situated At Village Malpur, Ward- Haidarganj, Tehsil & Distt Lucknow. Adm. Area 27.881 Sq. Mtr. Bounded By: East - House Of Ram Janki Sahu Which Is Sold Out By Poonam Gautam, West- House Of Mohd Yaseen, North - Khet Of Ram Saran, South- Road 15 Feet Wide.	06/07/2026	09/10/2025	Loan No. HL006301000000530314 Rs. 773312/- (Rupees Seven Lakh Seventy Three Thousand Three Hundred Twelve Only) repayable on 09/10/2025 along with interest @ 16.6 p.a. till the realization.
In any case if there is any difference between the contents of local language publication and English newspaper publication, the content, of the English newspaper language published in Financial Express shall be prevail					
Date: 12.07.2026. Place: LUCKNOW					Sd/- Authorised Officer, Grihuh Housing Finance Limited

HDFC BANK

We understand your world

The borrowers concerned and the public at large are hereby informed that a public auction of gold jewellery/ornaments pledged as security in the loan accounts listed below is proposed to be conducted. These items were pledged by borrowers who have defaulted in repaying their dues as per the terms of the executed Loan Agreements, despite reminders issued by HDFC Bank Limited ("the Bank") directing them to clear their outstanding amounts. The Bank had earlier issued notices granting the borrowers seven (7) days' time to repay the full outstanding dues in their respective loan accounts. As the borrowers have failed to regularize their accounts, the Bank, in exercise of its rights as pledgee under the Loan Agreement and applicable law, has decided to enforce the pledge and proceed with the sale of the pledged gold jewellery/ornaments by way of public auction to recover the dues. The auction will be conducted at the branch(es) mentioned below from 9.30 a.m. onwards. If, for any reason, the auction of any pledged security cannot be conducted or completed on the scheduled date, the Bank reserves the right to continue or reschedule the auction on any subsequent date and time without further notice.

S No	Loan No	Borrower's Name	Loan Amount	Place of Auction (Branch Address)	Auction Date
1	4001007778	Atfal Ahmad	197500	HDFC Bank Ltd., 4/58, Zero Road (Shiv Charanlal Road), Chowk, Allahabad, Allahabad, Uttar Pradesh 211003	21-Jul-26 11-Aug-26
2	4000983117	Kamlesh Kumar Maurya	140000		
3	74829103	Ravi Kumar Kushwaha	81000		
4	4000545159	Rajesh Kumar	101000		21-Jul-26
5	4000646952	Ramesh Pratap Singh	100000		21-Jul-26
6	4001341736	Shubham Mishra	46000	HDFC Bank Ltd., Bhomishree Complex, 3, Kutcheri Road, Civil Lines, Pratapgari, Uttar Pradesh 230001	21-Jul-26
7	74123940	Ram Awadh Yadav	44533		21-Jul-26
8	4001021673	Rukhsana Bano	78900		11-Aug-26
9	75674858	Ravi Pratap Singh	75800		11-Aug-26
10	76042035	Rishabh Kumar Mishra	236000	HDFC Bank Ltd., Ground Floor, Raj Bhawan, Shankargarh Kothi, Shankargarh, Dist - Allahabad, Uttar Pradesh, Shankargarh, Uttar Pradesh 212303	11-Aug-26
11	4001211235	Manoj Kumari	134700		11-Aug-26
12	76101108	Akanksha Kesarwani	43500		11-Aug-26
13	75259903	Ajmun Nisha	39100	HDFC Bank Ltd., 19, Gt B Nagar, Kareilly, Allahabad, Uttar Pradesh 211016	11-Aug-26
14	76107434	Anchal Singh	140100	HDFC Bank Ltd., 4/58, Zero Road, Gata No. 484-1 And 484-2, Village-Kathauli, Pargana-Khairagarh, Meja Road, Meja Khas, Prayagraj, Uttar Pradesh 212303	21-Jul-26 11-Aug-26
15	76104050	Amrit Vijay Yadav	378900		
16	75403739	Disha Pandey	103400	HDFC Bank Ltd., Plot No 514, Transport Nagar, Commercial Scheme, Mundera, Prayagraj, UP-211011	21-Jul-26
17	75362467	Dhiraj Kumar	64100	HDFC Bank Ltd., Upper Ground Floor, Shakuntala Tower, No - 227, Handia, Prayagraj, Uttar Pradesh 221503	11-Aug-26
18	75305679	Amit Singh	64000		11-Aug-26
19	75593160	Dhiraj Kumar	62600		11-Aug-26
20	74203857	Ajay Kumar Shukla	80000	HDFC Bank Ltd., Padma Arogya Niketan, Kunda, Kunda, Uttar Pradesh 230204	11-Aug-26
21	74114642	Ankit Kumar Tripathi	76500		11-Aug-26
22	75253061	Ashish Pandey	47000	HDFC Bank Ltd., Hig - Plot No 4, Dev Ghat, Jhalwa, Prayagraj, Uttar Pradesh - 211012	21-Jul-26

The auction shall be carried out strictly on an "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis. The Bank makes no warranty or representation, express or implied, regarding the quality, purity, caratage, weight, or valuation of the pledged gold jewellery/ornaments. Prospective bidders are solely responsible for inspecting and satisfying themselves regarding the condition, purity, caratage, weight, and valuation of the pledged items prior to placing their bids. Inspection will be permitted 45 minutes before the auction, entirely at the bidders' cost, risk, and discretion. By participating in the auction, bidders shall be deemed to have independently inspected the pledged items and to accept all associated risks without any reliance on representations by the Bank. No requests for return, exchange, refund, compensation, or cancellation will be entertained after the sale has been concluded. All bids shall be subject to a minimum reserve price determined by the Bank in accordance with applicable regulatory norms. The auction value will be based on the lower of: (a) the average closing price of gold for the preceding thirty (30) days, or (b) the closing price of gold published by the India Bullion and Jewellers Association Ltd. (IBJA) on the immediately preceding day. The Bank retains sole discretion to finalise the reserve price and impose any additional conditions as deemed necessary. Should any borrower repay the entire outstanding dues in accordance with the Loan Agreement before commencement of the auction, the pledged gold jewellery/ornaments for that account may, at the Bank's discretion, be withdrawn from the auction without further notice. The auction and any resulting sale shall remain subject to any further terms and conditions that the Bank, in its sole and absolute discretion, may impose, amend, or prescribe from time to time. Please note that the undersigned Authorized Officer of the Bank reserves the right to postpone, adjourn, modify, suspend, or cancel the auction proceedings without prior notice and without assigning any reason. The Authorized Officer also reserves the right to accept or reject any bid(s), in whole or in part, and any such decision shall be final and binding on all participants.

Date : 12.07.2026,

Place : Prayagraj

Sd/- Authorized Officer,

HDFC BANK LTD.

HDFC BANK

We understand your world

The borrowers concerned and the public at large are hereby informed that a public auction of gold jewellery/ornaments pledged as security in the loan accounts listed below is proposed to be conducted. These items were pledged by borrowers who have defaulted in repaying their dues as per the terms of the executed Loan Agreements, despite reminders issued by HDFC Bank Limited ("the Bank") directing them to clear their outstanding amounts. The Bank had earlier issued notices granting the borrowers seven (7) days' time to repay the full outstanding dues in their respective loan accounts. As the borrowers have failed to regularize their accounts, the Bank, in exercise of its rights as pledgee under the Loan Agreement and applicable law, has decided to enforce the pledge and proceed with the sale of the pledged gold jewellery/ornaments by way of public auction to recover the dues. The auction will be conducted at the branch(es) mentioned below from 9:30 AM onwards. If, for any reason, the auction of any pledged security cannot be conducted or completed on the scheduled date, the Bank reserves the right to continue or reschedule the auction on any subsequent date and time without further notice.

S No	Loan No	Borrower's Name	Loan Amount	Place of Auction (Branch Address)	Auction Date
1	4001102511	Anas Son of Mushtak	28300	HDFC Bank Ltd., 165/166, Gusaipura, Mangal Krishna Complex, Manik Chowk, Jhansi, Uttar Pradesh 284002	21-Jul-26 11-Aug-26
2	75016145	Salman Khan	54000		
3	75905025	Sachin Sahu	50500		11-Aug-26
4	4001387199	Sarvesh Kumar Vishwakarma	60400	HDFC Bank Ltd., 356, Taki Nagar, Unnao, Unnao, Uttar Pradesh 209801	21-Jul-26
5	75272217	Anil Kumar	264800	HDFC Bank Ltd., 614/1/2/3, Katra Fateh Mamoor Khan, Old Arya Kanpur Road, Etawah, Uttar Pradesh 208001	21-Jul-26 11-Aug-26
6	4000973840	Mayank Kumar	132000		
7	4001106758	Ankit Mahesh Singh	426600		11-Aug-26
8	4000660362	Mohit Kumar	96300		
9	75638929	Dheerendra Kumar	49000	HDFC Bank Ltd., Ground Floor, House No - 693/1 Pathanpura, Orai Road, Rath Hamirpur, Uttar Pradesh 210431	11-Aug-26
10	76038508	Dileep Singh	22500	HDFC Bank Ltd., 126/96, Block-H, Govind Nagar, Kanpur UP 208006	11-Aug-26
11	4001425216	Udayveer Singh	218000	HDFC Bank Ltd., Ground Floor, Mohalla Arya Nagar, Tehsil- Ajitmal, Dist. Auraiya, Uttar Pradesh 206121	11-Aug-26
12	4001360582	Altat Ahmad	101700	HDFC Bank Ltd., Ground & First Floor, Shweta Tower, 1/A/122-C, The Mall, PPN Market, Kanpur, Uttar Pradesh - 208001	21-Jul-26 11-Aug-26
13	4000809308	Nida Fatima	106700		
14	75343311	Prashant Singh	58000	HDFC Bank Ltd., Ground Floor, A-6, Anand Puram , P D Nagar Dist Unnao, Uttar Pradesh 209801	21-Jul-26
15	4001329956	Amar Deep Yadav	373000	HDFC Bank Ltd., Ground Floor, House No. 61, Jawahar Road, Bhatnara, Distt - Etawah, Uttar Pradesh 206242	11-Aug-26
16	75690796	Sudip Kumar	27100	HDFC Bank Ltd., H No.110, Arazi No.362, Jarauli, Karrahi Road, Karrahi, Kanpur, Uttar Pradesh 208027	21-Jul-26
17	74104291	Subhash Chandra	301000	HDFC Bank Ltd., Rail Mandi, Jaswant Nagar, Dist Etawah, UP, Jaswant Nagar, Uttar Pradesh 206245	11-Aug-26
18	4001392881	Devendra Kumar	431400	HDFC Bank Ltd., House No 24/178, Bazaar Kala, Pargana & Tehsil-Chhibramau, Dist. - Kannauj, Uttar Pradesh 209721	11-Aug-26 11-Aug-26
19	4001387725	Deven Kumar	357500		
20	76101496	Anoop Singh	144300		
21	75864706	Anmol Gupta	122000	HDFC Bank Ltd., Upper Grd. Floor, Municipal No 171, Mohalla Allahpur, Saidikhet, Shahjahanpur Road, Shahabad, Dist. Hardoi, Uttar Pradesh 241124	21-Jul-26
22	74229816	Bhageerath Nathuram	33000	HDFC Bank Ltd., Ground Floor, Chota Raman, Charkhari, Opposite Government Girls Inter College, Near Indian Bank, Charkhari, Dist. Mahoba, Uttar Pradesh 210421	11-Aug-26
23	75909291	Praveen Singh Gaur	80000	HDFC Bank Ltd., Mati Road Akbarpur, Near ECH Hospital, Akbarpur, Kanpur, Dehat, Akbarpur, Uttar Pradesh 209101	21-Jul-26
24	75971102	Anjali Singh	965300	HDFC Bank Ltd., Zila Panchayat Campus, Near Vikas Bhavan, Fatehgarh, Farrukhabad, Uttar Pradesh, Farrukhabad, Uttar Pradesh 209601	11-Aug-26

The auction shall be carried out strictly on an "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis. The Bank makes no warranty or representation, express or implied, regarding the quality, purity, caratage, weight, or valuation of the pledged gold jewellery/ornaments. Prospective bidders are solely responsible for inspecting and satisfying themselves regarding the condition, purity, caratage, weight, and valuation of the pledged items prior to placing their bids. Inspection will be permitted 45 minutes before the auction, entirely at the bidders' cost, risk, and discretion. By participating in the auction, bidders shall be deemed to have independently inspected the pledged items and to accept all associated risks without any reliance on representations by the Bank. No requests for return, exchange, refund, compensation, or cancellation will be entertained after the sale has been concluded. All bids shall be subject to a minimum reserve price determined by the Bank in accordance with applicable regulatory norms. The auction value will be based on the lower of: (a) the average closing price of gold for the preceding thirty (30) days, or (b) the closing price of gold published by the India Bullion and Jewellers Association Ltd. (IBJA) on the immediately preceding day. The Bank retains sole discretion to finalise the reserve price and impose any additional conditions as deemed necessary. Should any borrower repay the entire outstanding dues in accordance with the Loan Agreement before commencement of the auction, the pledged gold jewellery/ornaments for that account may, at the Bank's discretion, be withdrawn from the auction without further notice. The auction and any resulting sale shall remain subject to any further terms and conditions that the Bank, in its sole and absolute discretion, may impose, amend, or prescribe from time to time. Please note that the undersigned Authorized Officer of the Bank reserves the right to postpone, adjourn, modify, suspend, or cancel the auction proceedings without prior notice and without assigning any reason. The Authorized Officer also reserves the right to accept or reject any bid(s), in whole or in part, and any such decision shall be final and binding on all participants.

Date : 12.07.2026

Place : Kanpur

Sd/- Authorized Officer,

HDFC BANK LTD.

APPENDIX IV (See rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the Authorised Officer of the HINDUJIA HOUSING FINANCE LIMITED under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 3 of the Security Interest Enforcement Rules, 2002 on this 6th day of the July of the Year 2026. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the HINDUJIA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrowers' attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Account Number	Name of the Borrowers & Address	Possession Date
DL/DLS/DLSD/A000001423.1.	Mr. Pramod Kumar T. Mrs. Manisha Devi. Village Shahpur Fagota, Post Phagatadistrict Hapur, Uttar Pradesh - 245101. NPA Date: 06-Apr-26 Schedule of the Property (complete property address with Survey/Khasra/Plot No. etc. as per Sale Deed): Freehold Residential Double Storied House, Area Measuring 310 Sq. Yards, i.e., 259.28 Sq. Meters, Out of Kharsa No. 49, Situated at Village Shahpur, Fagauta, Pargana Dasna, Tehsil Dhaulana, District Hapur, Uttar Pradesh. Boundaries:- East: Rasta 7 Feet Wide South: Property of Ishwarpal/Rasta 11 Feet Wide North: Rasta 11 Feet Wide South: House of Ompal Singh	08-Jul-26 14-Apr-26 & Rs. 10,315,237/- as on 09-Apr-26
DL/GRC/GARU/A000000412.1.	Mr. Manoj Tomar T. Mrs. Sunita Sunita. 581, Dhivro Moh. Kastala Kasmbad Ghaziabad Uttar Pradesh - 245304. NPA Date: 06-Apr-26 Schedule of the Property (complete property address with Survey/Khasra/Plot No. etc. as per Sale Deed): Freehold Residential House Single Storey House of land area measuring 100 Sq. Yards i.e. 83.64 Sq. Meters, out of Kharsa No. 654, Situated in Village Kastla, Kasmbad, Pargana, Tehsil & Distt. Hapur, Uttar Pradesh. Boundaries:- East: House of Rahul West: House of Shyam Singh North: 4 Ft. wide Road South: House of Pawan	10-Jul-26 14-Apr-26 & Rs. 7,56,196/- as on 10-Apr-26
DL/MNR/MNGR/A000001215.1.	Mr. Maummad Nadim T. Mrs. Shahin Nadim. 1397, Darul Shifa, Bandoda Patil Hapur, Uttar Pradesh - 245101 & H.NO. 226, Madarsa Sadat Police Station Khatola Khatola Hapur, Uttar Pradesh - 245101. NPA Date: 06-Apr-26 Schedule of the Property (complete property address with Survey/Khasra/Plot No. etc. as per Sale Deed): Freehold Residential House measuring area 252 Sq. Yds. i.e. 210.77 sq. meter Out of Kharsa No. 794, situated at Village Hoshabatarpur Garhi, Pargana and Tehsil and Distt. Hapur, U.P. Boundaries:- East: Rasta Private Approx 15 Feet Wide West: House of Mr. Harpal Singh and Singhani North: House of Mr. Sudeesh Kumar South: Rasta 15 Feet. Wide	10-Jul-26 14-Apr-26 & Rs. 10,315,237/- as on 09-Apr-26
DL/MNR/VSEN/A000000733.1.	Mr. Gaurav Kumar Bamel T. Mrs. Poonam Poonam. Hoshadpur Garhi Post Hapur, District Hapur, Uttar Pradesh 245101. NPA Date: 06-Apr-26 Schedule of the Property (complete property address with Survey/Khasra/Plot No. etc. as per Sale Deed): Freehold Residential House measuring area 252 Sq. Yds. i.e. 210.77 sq. meter Out of Kharsa No. 794, situated at Village Hoshabatarpur Garhi, Pargana and Tehsil and Distt. Hapur, U.P. Boundaries:- East: Rasta Private Approx 15 Feet Wide West: House of Mr. Harpal Singh and Singhani North: House of Mr. Sudeesh Kumar South: Rasta 15 Feet. Wide	10-Jul-26 14-Apr-26 & Rs. 10,315,237/- as on 09-Apr-26
G2/MNR/GMNR/A000000895.1.	Mr. Narendran Singh T. Mrs. Alka Rani. RZ- 73, Gali No 2 Raj Nagar Part - 2, Palam Colony South West Delhi, Delhi - 110077 NPA Date: 06-Apr-26 Schedule of the Property (complete property Address With Survey/Khasra/plot No. etc. As Per Sale Deed): Freehold Residential Built Single Storey House, Having Nagar Palika No.416-8/1095, Built On Plot No. 13, Area Measuring 181.33 Sq. Yards i.e. 84.78 Sq. Met, Out Of Kharsa No.583, Situated At Mohalla Shishu Nagar, Near Panchsheel School, Pargana And Tehsil And District, Hapur, Uttar Pradesh-245101. Boundaries:- East: Vacant Plot, West: House Of Manjeet, North: Other Property, South: Road 10 Ft Wide.	10-Jul-26 14-Apr-26 & Rs. 12,76,057/- as on 09-Apr-26

Place: Uttar Pradesh Date: 12/07/2026 Sd/- Authorised Officer: HINDUJIA HOUSING FINANCE LIMITED

TATA CAPITAL HOUSING FINANCE LTD

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/ Legal Heir (s)/ Legal Representative(s)	Amount as per Demand Notice	Date of Possession
TCHHF034700010000890	Mr. Chaitu Prasad (Borrower) and Mrs. Sanjivani Devi (Co-Borrower)	Rs. 18,50,131/- (Rupees Eighteen Lakh Fifty Thousand One Hundred Thirty One Only) outstanding as on 14.08.2024	09.07.2026
Description of Secured Assets/Immovable Properties: All that Piece & Parcels of Residential House Builtup on Plot No. 91, Admeasuring 800 Sq. Ft. i.e. 74.349 Sq. Mtrs., Comprised in Kharsa No. 1785(SA) Min, Bijnor, Pargana Bijnor, Tehsil Sarojini Nagar, District Lucknow - 226002 (Uttar Pradesh), along with common amenities as mentioned in Sale Deed. Boundaries: East - Plot No. 88, West - Road 25' Wide, North - Plot No. 90, South - Plot No. 92.			
Date: - 12/07/2026		Sd/- Authorised Officer,	
Place: - Lucknow, Uttar Pradesh		For Tata Capital Housing Finance Limited	

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF BRIGHT WESTECH SOLUTION PRIVATE LIMITED RELEVANT PARTICULARS

1.	Name of corporate debtor	BRIGHT WESTECH SOLUTION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13/12/2017
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- ROC Uttar Pradesh I
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	UT4963UP2017PTCO99337
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: 1503, Dadabhai Pandeypur Near Awas Vikash Park, Varanasi, Uttar Pradesh 221001 Other Office at which books of account is maintained: C-23,

SOUTHERN RAILWAY		
(विद्युत (सामान्य) निर्माण, एमोर, चेन्नई)		
भारत के राष्ट्रपति की ओर से और उनके लिए, उप मुख्य विद्युत इंजीनियर/सामान्य/निर्माण/दक्षिण रेलवे/एमोर, चेन्नई-600008, निम्नलिखित कार्यों के लिए ई-निविदा आमंत्रित करते हैं।		
क्र. सं.	निविदा सूचना सं.	कार्य का नाम
1	E-HQ-CN-EOT09-2026-27 दिनांक: 08.07.2026.	रेसको मोड के माध्यम से रेलवे प्रतिष्ठानों को ऊर्जा उत्पन्न करने और आपूर्ति करने के उद्देश्य से, दक्षिण रेलवे के मदुरै मंडल के मदुरै (एमपीडी) स्टेशन के विभिन्न स्थानों पर रूफटॉप सोलर पीवी सिस्टम का कार्यान्वयन।
2	E-HQ-CN-EOT10-2026-27 दिनांक: 08.07.2026.	रेसको मोड के माध्यम से रेलवे प्रतिष्ठानों को ऊर्जा उत्पन्न करने और आपूर्ति करने के उद्देश्य से, दक्षिण रेलवे के मदुरै मंडल के रामेश्वरम (आरएमएन) स्टेशन के विभिन्न स्थानों पर रूफटॉप सोलर पीवी सिस्टम का कार्यान्वयन
पूर्ण होने की अवधि	240 दिन	240 दिन
कार्य की अनुमानित लागत	₹ 13,78,37,539/-	₹ 26,89,18,769.50/-
निविदा फॉर्म की लागत	₹ 34,810/-	₹ 34,810/-
धरोहर जमा राशि (ईएमपी)	₹ 10,68,000/-	₹ 5,34,000/-
निविदा बंद होने की तिथि और समय	17.08.2026 एवं 15.00 बजे	17.08.2026 एवं 15.00 बजे
निविदा खुलने की तिथि और समय	17.08.2026 एवं 15.30 बजे	17.08.2026 एवं 15.30 बजे
पूर्ण विवरण www.irebs.gov.in पर देखा जा सकता है।		
	उप मुख्य विद्युत इंजीनियर निर्माण, दक्षिण रेलवे, एमोर, चेन्नई – 600008	

फॉर्म ए – सार्वजनिक सूचना	
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कोर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 6 के अंतर्गत) सनस्टर रिस्पल्टी डेवलपमेंट लिमिटेड के लेनदारों के ध्यानार्ह	
प्रासंगिक विवरण	
1. कोर्पोरेट देनदार का नाम	सनस्टर रिस्पल्टी डेवलपमेंट लिमिटेड
2. कोर्पोरेट देनदार के निगमन की तिथि	30.06.2008
3. प्राधिकरण जिसके अंतर्गत कोर्पोरेट देनदार निगमित/पंजीकृत है।	आरओसी – मुंबई।
4. कोर्पोरेट महानाम संख्या/सीमित देवता कोर्पोरेट देनदार की पहचान संख्या	L70102MH2008PLC184142
5. कोर्पोरेट देनदार के पंजीकृत कार्यालय और प्रमाण कार्यालय (यदि कोई हो) का पता	अधिकृत कार्यालय :ओफिस नंबर 422, लेखर 4, फर्नीचरि ए मिग, ओरो-कुर्ना रोड, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, 400059 मुख्य कार्यालय 6, लायंस रैंज, पाली मजिस्ट्रेट, गेट नंबर 2, कोलकाता, पश्चिम बंगाल, भारत, 700001
6. कोर्पोरेट देनदार के संबंध में दिवालिपानम प्रारंभ होने की तारीख	10.07.2026
7. दिवाला समाधान प्रक्रिया बंद होने की अनुमानित तारीख	06.01.2027
8. अंतरिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	श्री विनोद कुमार चौरसिया IBBI/UPA-001/PI-P00100/2017-18/10200 ईमेल : info@saassociates.co
9. अंतरिम समाधान पेशेवर का पता और ईमेल, जैसा कि बोंड के पास पंजीकृत है।	ए-756, सेक्टर-2, रोहिणी, नई दिल्ली, 110085 ईमेल : info@saassociates.co
10. अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	बी-022, प्रगति विहार छात्रावास, लोधी रोड, नई दिल्ली-110003 ईमेल आईडी: cirp.regalenterprises@gmail.com
11. दावा प्रस्तुत करने की अंतिम तिथि	24.07.2026
12. अंतरिम समाधान पेशेवर द्वारा धारा 21 की उपधारा (6ए) के खंड (बी) के तहत लेनदारों की श्रेणियां, यदि कोई हों, सुनिश्चित की गई हैं।	उपलब्ध नहीं है।
13. एक वर्ग के लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए नामित दिवा. नियामन पेशेवरों के नाम। (प्रत्येक वर्ग के लिए तीन नाम)	उपलब्ध नहीं है।
14. (क) संबंधित प्रश्न और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है:	(क) वेब लिंक: https://sdl-cirp.com/cirp-updates (ख) उपलब्ध नहीं है।

इसके द्वारा सूचित किया जाता है कि नेशनल कंपनी लॉ ट्रिब्यूनल, मुंबई बेंच-VI ने 10.07.2026 को सनस्टर रिस्पल्टी डेवलपमेंट लिमिटेड की कोर्पोरेट इन्वॉल्टेंसी रिजॉल्यूशन प्रक्रिया शुरू करने का आदेश दिया है।

सनस्टर रिस्पल्टी डेवलपमेंट लिमिटेड के लेनदारों से कहा जाता है कि वे एंटी नंबर 10 के सामने लिए गए पत्र पर अंतरिम रिजॉल्यूशन प्रोसेशनल के पास समुत के साथ अपने दावे 24.07.2026 को या उससे पहले जमा करें।

फाइनल कोर्टिंस को अपने दावे समुत के साथ क्लेम इलेक्ट्रॉनिक माध्यम से जमा करने होंगे। अन्य सभी कोर्टिंस अपने दावे समुत के साथ व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं।

पूरी नंबर 12 में बताई गई श्रेणी (बलाए) से संबंधित फाइनंशियल कोर्टिंस के, एंटी नंबर 13 में सूचीबद्ध अन्य इन्वॉल्टेंसी प्रोसेशनल्स में से उस व्यक्ति को बुना होगा जो उस श्रेणी के अधिकृत प्रतिनिधि (अंधराखंड रिजॉल्टेंटिड) के रूप में काम करेगा।य इसके लिए उन्हें फॉर्म सौ (सागू, नहीं) भरना होगा।

दावे के दुरुपे या गलतार करने वाले समुत जमा करने पर जुर्माना लगाया जा सकता है।

श्री विनोद कुमार चौरसिया
अंतरिम रिजॉल्यूशन प्रोफेशनल के हस्ताक्षर

तारीख और स्थान: 11.07.2026, दिल्ली

क्र. सं.	कर्जदार सँ) तथा सह-कर्जदार सँ) का नाम	संपत्ति का पता	मांग सूचना की तिथि	मांग सूचना राशि	कच्चा करने की तिथि	आरक्षित मूल्य	ईएमपी राशि	नीलामी की तिथि तथा समय	ईएमपी तथा दस्तावेज जमा करने की अंतिम तिथि एवं समय	प्राधिकृत अधिकारी का संपर्क नं.
1.	पूनम गीता राम, गोतागर राकेश कुमार	घर- आवासीय घर, खसरा नंबर-889, भ्रमपुरी गाँव, रावली महदुद, परगना ज्वालापुर, तहसील और ज़िला हरिद्वार, नगर निगम हरिद्वार के बाहर, उत्तराखंड-249402. सीमाएँ: पूर्व – विक्रेता की संपत्ति, पश्चिम – नाली, उत्तर – 10 फीट चौड़ा रास्ता, दक्षिण – दूसरे व्यक्ति की संपत्ति।	06-05-2026	1,072,936	07-07-2026	1,091,500	109,150	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	7977570441
2.	सबीर, सलमा बानो	फ्लैट- पट्टा नंबर 11903, मिसल नंबर 171/2018-19, खसरा नंबर 568, डाबी, ग्राम पंचायत डाबी, पंचायत समिति तलेरा, जिला बुंदी, राजस्थान-323022. सीमाएँ: पूर्व – सड़क, पश्चिम – धारा सिंह (पिता पृथ्वी सिंह) का बाड़ा, उत्तर – सड़क, दक्षिण – गली।	05-03-2026	6,362,527	16-06-2026	949,250	94,925	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9887453666
3.	सुरेंद्र सिंह, अनिता देवी, सचिन	घर- प्लॉट नंबर-05 (हिस्सा), खसरा नंबर-286 मिन पर बना आवासीय घर, गाँव श्यामपुर नवाबाद, परगना नजीबाबाद, तहसील और ज़िला हरिद्वार, नगर निगम हरिद्वार के बाहर, उत्तराखंड-249408. सीमाएँ: पूर्व – प्लॉट नंबर 5 के हिस्से पर घर (अनिल कुमार), पश्चिम – प्लॉट नंबर 6 पर घर, उत्तर – दूसरों की जमीन, दक्षिण – 12 फीट चौड़ा रास्ता।	05-03-2026	1,312,582	13-06-2026	1,167,000	116,700	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9897965153
4.	पंकज कुमार,हर देई	घर नंबर-173, खेत खसरा नंबर-136/2/3, फजलपुर मोहल्ला, तहसील- रूद्रपुर, ज़िला-उधम सिंह नगर, उत्तराखंड-263153. सीमाएँ: पूर्व – प्लॉट नंबर 171 और 172, पश्चिम-प्लॉट नंबर 174, उत्तर-प्लॉट नंबर 168, दक्षिण-15 फीट का रास्ता।	05-03-2026	1,409,489	22-06-2026	1,199,200	119,920	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9897953213
5.	माजिद खान, रबीना खान,	खसरा नंबर- 152/03 पर बना आवासीय घर, गाँव भगतानपुर आबिदपुर उर्फ इस्कर, परगना ज्वालापुर, तहसील और ज़िला हरिद्वार, नगर निगम हरिद्वार के बाहर, हरिद्वार, उत्तराखंड, 249407. सीमाएँ: पूर्व-16 फीट चौड़ा रास्ता, पश्चिम-दूसरों की सम्पत्ति, उत्तर-दूसरों की प्लॉट्टी, दक्षिण-इस्करा की सम्पत्ति।	03-01-2026	2,048,137	07-03-2026	2,123,700	212,370	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	7977570441
6.	हेमन्त शर्मा, रामचरण शर्मा, इन्द्रा देवी	प्लॉट नंबर- 120, क्लॉम जतन विहार, खोरी रोड, रिंग रोड, लुनियाबाव, जयपुर, राजस्थान, 302012. सीमाएँ: उत्तर-प्लॉट नंबर 112-ए, पूर्व-25 फीट चौड़ी सड़क, पश्चिम-प्लॉट, दक्षिण-प्लॉट नंबर 119	03-09-2025	997,988	25-06-2026	1,356,000	135,600	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	9001270926
7.	नंदनी भगवान दास, राहुल माहोर	प्लॉट-जीएफ-3, प्लॉट नंबर बी-154 (जी+यूजीएफ-2 मंजिल), पिछला हिस्सा, प्लॉट नंबर बी-154, खसरा नंबर 236, रेल विहार सहकारी आवास समिति लिमिटेड, गुरु सुल्लुवाबाद, परगना और तहसील लोनी, गाड़ियाबाद, उत्तर प्रदेश-201102. सीमाएँ: उत्तर-30 फीट सड़क, दक्षिण-प्लॉट नंबर 10, पूर्व-प्लॉट नंबर बी-22 और बी-21, पश्चिम-प्लॉट नंबर 155.	04-07-2025	862,940	09-06-2026	630,000	63,000	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	7838373610
8.	लोकेश चौधरी,सरिता	प्लॉट-प्लॉट नंबर-39/1, खसरा नंबर 315, यमुना सिटी फेज-2, गाँव-चिरोगी, लोनी, जिला-गाड़ियाबाद, उ.प्र., गाड़ियाबाद, उत्तर प्रदेश-201102. सीमाएँ: उत्तर-15 फीट चौड़ी सड़क, दक्षिण-विक्रेता का प्लॉट, पूर्व-रज्जाक का प्लॉट, पश्चिम-सुरभि का प्लॉट।	06-05-2025	691,623	18-06-2026	540,000	54,000	11-08-2026 (11am-2pm)	09-08-2026 (upto 5pm)	8957446032

ई-नीलामी सेवा प्रदाता

कम्पनी का नाम : ई-प्रोक्योरमेंट टेक्नोलॉजीज लिमिटेड (ऑनलाइन टागगर), हेल्प लाइन नं. 079-35022160 /149 /182सम्पर्क व्यक्ति : रामजी – 8000023297 ई-मेल आईडी : ramprasad@auctiontiger.net तथा support@auctiontiger.net.

बोली वृद्धि राशि : रु. 10,000/-, बिकी अधोहस्ताक्षरी द्वारा वेब पोर्टल (https://homefirst.auctiontiger.net) पर उपलब्ध ई-नीलामी लेट्सफॉर्म के माध्यम से की जाएगी। ई-नीलामी निविदा दस्तावेज जिसमें ऑनलाइन ई-नीलामी बोली फॉर्म, घोषणा, ऑनलाइन नीलामी विक्री के सामान्य नियम और शर्तें शामिल हैं, पोर्टल साइट पर उपलब्ध हैं। प्राधिकृत अधिकारी की सर्वोच्च जानकारी और ज्ञात के अनुसार, संपत्तियों पर कोई श्रेण्यार नहीं है। हालांकि, स्क्वडू बोलीतालाओं को अपनी बोली जमा करने से पहले, श्रेण्यार, नीलामी में फॉर्म गई संपत्ति के स्वामित्व और संपत्ति को प्रभावित करने

वाले दावों/अधिकारों/देवताओं/संपत्ति को प्रभावित करने के संबंध में अपनी स्वतंत्र जांच करनी चाहिए। ई-नीलामी विज्ञापन का गठन नहीं करती है और इसे होम फर्स्ट के किसी भी प्रतिबद्धता या किसी भी प्रतिनिधित्व का गठन नहीं माना जाएगा। संपत्ति को होम फर्स्ट को ज्ञात हो या अज्ञात सभी मौजूदा और भविष्य के श्रेण्यारों के साथ बेचा जा रहा है। प्राधिकृत अधिकारी/प्रतिभूत लेनदार किसी तीसरे पक्ष के दावों/अधिकारों/बकायों के लिए किसी भी तरह से जिम्मेदार नहीं होगा। किसी विस्तारण के मामले में सूचना के अंग्रेजी संस्करण को प्राथमिकता माना जाएगा।

सफरेंसी अधिनियम, 2002 के तहत वैधानिक 30 दिनों की बिकी सूचना

कर्जदार/गारंटर्स को एतद्वारा सूचित किया जाता है कि वे ई-नीलामी की तिथि से पहले मांग सूचना में उल्लिखित राशि का भुगतान अप-पू-डेट ब्याज और सहायक खर्चों के साथ कर दें, ऐसा न करने पर संपत्ति को नीलामी/बिक्री की जाएगी और बकाया राशि, यदि कोई हो, ब्याज और लागत के साथ वसूल किया जाएगा।

दिनांक: 12-07-2026, **स्थान:** रा.रा.क्षे., राजस्थान, पश्चिमी उ.प्र.

केनरा बैंक  Canara Bank	यसूली अनुभाग, क्षेत्रीय कार्यालय प्लॉट सं. 39, 1 ला तर, बोहरा हुड्स के पास, नीलाम-बाटा रोड, फरीदाबाद
कच्चा नोटिस [धारा 13(4)] (अचल संपत्ति के लिए)	
जैसा कि वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का अधिनियम54) (जिसे इसके बाद "अधिनियम" कहा गया है) के अंतर्गत केनरा बैंक के अधिकृत अधिकारी के रूप में तथा प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने एक मांग सूचना दिनांक 19.06.2025 जारी कर श्रेण्यारों को /गारंटर/बंधककर्ता श्रेणी की विमला देवी, पत्नी श्री याद राम और श्री याद राम, पुत्र श्री प्यारै लाल के खाते में उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि एमपीए तिथि 02.05.2018 को रु. 12,38,497,21/- (रुपये बारह लाख अड़तीस हजार चार सौ सत्तानवे और इक्कीस सैसै मात्र) तथा प्रभाव ब्याज, वादकालीन ब्याज, प्रासंगिक खर्चों, लागतों, शुल्कों आदि के भुगतान करने के लिए उई निर्देश दिया था।	
श्रेण्यारक /गारंटर/बंधककर्ता उक्त राशि का भुगतान करने में विफल रहे, अतः एतद्वारा श्रेण्यारको /गारंटर/बंधककर्ता और आम जनता को सूचित किया जाता है कि माननीय मुख्य न्यायिक मजिस्ट्रेट सुश्री मानसी धीमान द्वारा पारित आदेशों, सीएमआर नं. HRPL03-001022-2026 और सीआईएस नं. CRM-161-2026 दिनांक 11.02.2026) के अनुसार, उक्त सफरेंसी अधिनियम की धारा 14 के तहत माननीय जिला मजिस्ट्रेट को दी गई शक्तियों और उक्त नियमों के नियम 8 के तहत, कोर्ट रीजलर अधिकार श्री सुबिन ने यहाँ नीचे वर्णित संपत्ति का भीतिक कच्चा ले लिया है और इसे आज 08 जुलाई 2026 को केनरा बैंक के प्राधिकृत अधिकारी यानी अधोहस्ताक्षरी को सौंप दिया है।	
एतद्वारा विशेष रूप से श्रेण्यारधको /गारंटर/बंधककर्ता एवं आम जनता को सावधान किया जाता है कि वे इस संपत्ति के साथ किसी भी प्रकार का लेन-देन न करें तथा संपत्ति का किसी भी प्रकार का लेन-देन प्रभाव ब्याज, वादकालीन ब्याज, प्रासंगिक खर्चों, लागतों, शुल्कों आदि के साथ रु. 12,38,497,21/- (रुपये बारह लाख अड़तीस हजार चार सौ सत्तानवे और इक्कीस सैसै मात्र) की राशि के लिए केनरा बैंक के प्रभार के अधीन होगा।	
श्रेण्यारक /गारंटरो/बंधककर्ताका ध्यान सुनिश्चित आरितयों को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13को उप-धारा (8) के प्राचयनों की ओर आकर्षित किया जाता है।	
अचल संपत्ति का विवरण	
संपत्ति का वह सारा हिस्सा और खंड जिसमें 6/50वां हिस्सा शामिल है, जिसका खेवट/खतीनी नं. 614/666 है, रैफ्त, ई., किराला नं. 18(2-10) है, आंवेदक का हिस्सा 0 कनाल + मरला आता है, जो मौजा बामनीखेड़ा, तहसील और जिला पलवल, हरियाणा के भीतर स्थित है।	
दिनांक: 08.07.2026	प्राधिकृत अधिकारी,
स्थान: फरीदाबाद	केनरा बैंक

 केनरा बैंक Canara Bank प्लॉट सं. 39, 1 ला तर, बोहरा हुड्स के पास, नीलाम-बाटा रोड, फरीदाबाद		यसूली अनुभाग, क्षेत्रीय कार्यालय		
स्वर्ण नीलामी विक्री सूचना				
मथुरा रोड बल्लभनगर (शाखा)				
एतद्वारा नीचे उल्लिखित व्यक्तियों को सूचित किया जाता है कि वे कई नोटिस दिए जाने के बावजूद श्रेण्यार खातों में देवता का भुगतान करने में विफल रहे हैं। इसलिए उनसे अनुरोध है कि वे 24.07.2026 को या उससे पहले देवता और अन्य शुल्कों का भुगतान करें और गिरवी रखी गई प्रतिभूतियों को छुड़ा लें, ऐसा न करने पर उक्त प्रतिभूतियों को बैंक द्वारा उधारकर्ता को लागत पर बैंक के परिसर केनरा बैंक शाखा मथुरा रोड बल्लभनगर (18220) चावला कालीनी में 27.07.2026 को पूर्वाह्न 11:30 बजे से अपराह्न 12:30 बजे तक या उसके बाद किसी भी अन्य सुविधाजनक तारीख को, बैंक के पूर्ण विवेक पर, बिना किसी और नोटिस के सार्वजनिक नीलामी में बेच दिया जाएगा।				
क्र. सं.	श्रेण्यार की तिथि	श्रेण्यार संख्या	उधारकर्ता का नाम और पता	देवता (रु.)
1	02/23/26	164127740595	श्वेता मिश्रा, पत्नी- हिमांशु मिश्रा डी23, तीसरी मंजिल, पोंपेय एन्क्लेव, ग्रेटर कैलाश, दिल्ली 110048	रु. 8,06,741.00
2	02/26/26	164128647860	श्वेता मिश्रा, पत्नी- हिमांशु मिश्रा डी23, तीसरी मंजिल, पोंपेय एन्क्लेव, ग्रेटर कैलाश, दिल्ली 110048	रु. 26,41,027.00
दिनांक: 12.07.2026			अधिकृत अधिकारी	प्रबंधक

हिंदुजा हाउसिंग फाइनैस लिमिटेड

कोर्पोरेट कार्यालय: अन्वराणी कॉम्प्लेक्स, कोलकाता क्लिफवुड के पास, बडोली रोड, हुबबली.

फ़ोन-263139 ईमेल- auction@hindiahousingfinance.com

आपरेटर/उप – बजेट अवरसी – 9918301885 ● लॉकर/रज – आनु प्रसाद – 9917109109

सांकेतिक कब्जे की सूचना

जैसा कि अधोहस्ताक्षरी ने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 की संख्या 3) के तहत हिंदुजा हाउसिंग फाइनैस लिमिटेड का प्राधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के प्रयोग में उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर राशि का भुगतान करने के लिए कहते हुए कर्जदार (इसके बाद कर्जदार और गारंटर्स को सामूहिक रूप से 'कर्जदार' के रूप में संदर्भित) को प्रत्येक खाते के सामने उल्लिखित तिथियों पर एक मांग सूचना जारी की थी। कर्जदारों द्वारा राशि भुगतान में विफल रहने पर, विशेष रूप से कर्जदारों और सामान्य रूप से जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उपधारा 4 के तहत प्रदत्त शक्तियों के प्रयोग में नीचे वर्णित संपत्ति पर प्रत्येक खाते के समुच्च उल्लिखित तिथियों पर कच्चा कर लिया है।

विशेष रूप से कर्जदार/गारंटर और सामान्य रूप से जनता को आगाह किया जाता है कि वे संपत्ति के साथ लेनदेन न करें और संपत्ति के साथ कोई भी लेनदेन राशि तथा उस पर होने वाले आरक्षिक खर्च,लागत, शुल्क आदि सहित उपरोक्त राशि पर संचिदात्मक दर पर भावी ब्याज के लिए हिंदुजा हाउसिंग फाइनैस लिमिटेड के प्रभार के अधीन होगा। प्रतिभूत आसित्यों को विमोचित करने के लिए उपलब्ध समय–सीमा के समन्वय में कर्जदार का ध्यान अधिनियम की धारा 13 की उपधारा(6) के प्राक्धानों की ओर आकर्षित किया जाता है।

क्र. सं.	एएमएलए – बजेट अवरसी / आउटरी ऑन जमा एक पता	मांग नोटिस की तिथि कब्जे की तिथि	बकाया राशि
1.	गुपी /एएमएलए /आएमपीआर /000000195, श्री नीलेश कुमार, श्रीमती अनीरु जहाँ , श्री सत्यन इंदरनर, सैजिनी नानकार, 0 सैजिनी नानकार कचरी वाला कारखाना रामपुर शहर, सेमीअवन, रामपुर, उत्तर प्रदेश, भारत – 244901	26-03-2026 11.07.2026 प्रतीकजनक	23-03-2025 तक रु. 799764/- और उस पर ब्याज
2.	गुपी /गुपी /आरगुडीआर /ए000000443, श्री दीपक कुमार सागर, श्रीमती सुशीला सागर , मकान नंबर 15 वार्ड नंबर 1, रुद्रपुर, ग्रामीण, रुद्रपुर, उत्तराखंड, भारत – 263153	26-03-2026 07-07-2026 प्रतीकजनक	23-03-2025 तक रु. 1446089 /- और उस पर ब्याज
3.	गुपी /गुपी /आरगुडीआर /ए000000222, श्री यश्वी देवी, श्री कालीदास कर्षीपूरा, श्रीमती झरनीका कर्षीपूरा , 138 तलवीर चौर, 0 वार्ड नंबर 3 मोहल्ला चौर चौर खुसर रामपुर, सेमीअवन, रामपुर, उत्तर प्रदेश, भारत – 244924	26-03-2026 08-07-2026 प्रतीकजनक	23-03-2025 तक रु. 170851/- और उस पर ब्याज
4.	गुपी /गुपी /आरगुडीआर /ए000000027, गुपी पूजा सक्सीना, श्री दिनेश सक्सीना , वार्ड नंबर 16 मोहल्ला लहरियान रहमखानी, सेमीअवन, कानीपुर, उत्तराखंड, भारत – 244713	21-02-2026 08-07-2026 प्रतीकजनक	19-02-2026 तक रु. 832962 /- और उस पर ब्याज

नेशनल इश्योरेंस
(भारत सरकार का उपक्रम)
National Insurance

नेशनल इश्योरेंस कंपनी लिमिटेड
(भारत सरकार का उपक्रम)
लखनऊ क्षेत्रीय कार्यालय: चंम एच उदा तर,
तिस्ती प्लाज्ा, 5, पार्क रोड, इलाहाबाद, फ़ोन-226001

इलाहाबाद में कार्यालय परिसर की आवश्यकता

15(5+5+5) वर्षों के लिए पट्टा एवं प्रत्येक वर्ष वर्षों के बाद वित्तों में उच्चतम मुद्रि के साथ निम्नलिखित शर्तों पर चंम एच उदा तर में निमित्त होत प्रभार के प्रमाण (मूल को बरिदान /प्रमाण तथा अन्वया उच्चतर तल (सिफ के साथ) (चार बेक-अन), 24 घंटे यानी की आनुषी के साथ एवं कुल 02 सौचावर /मिनटअडी के साथ) के साथ एच उदा तर परिसर की आवश्यकता है। जिसके लिए दो बिंदु निर्दिष्ट (सकनीती एवं वित्तिय बिज) में सीलबंद निपार आनुषी की जायेगी।

कार्यालय	वांछित कार्यालय स्थिति	कार वांछित की संख्या	चरीवाता लोकेशन (इलाहाबाद)
इलाहाबाद लीगल ऑफिस (458203)	1500 वर्ग फीट	कारे 02 संख्या, दो-पहिया वाहन 7-8 संख्या	सिफिल लाईन्स, एम जी मार्ग, जार्ज टाउन, सदवार पटेल मार्ग

● ● ● ●